

GOVERNMENT OF INDIA
MINISTRY OF JAL SHAKTI
DEPARTMENT OF WATER RESOURCES, RIVER DEVELOPMENT & GANGA REJUVENATION
RAJYA SABHA

UNSTARRED QUESTION NO. 892

ANSWERED ON 27.07.2026

RELEASE OF CAUVERY WATER TO TAMIL NADU

892 Shri L. K. SUDHISH:

Will the Minister of **Jal Shakti** be pleased to state:

- (a) view of Cauvery Water Management Authority (CWMA) regarding the release of Cauvery water to the State of Tamil Nadu;
- (b) whether the prescribed monthly water releases have been complied with during the last three years;
- (c) the details of instances of shortfall, if any, and the action taken thereon; and
- (d) the measures proposed to ensure timely release of Tamil Nadu's allocated share in accordance with the orders of the competent authorities?

ANSWER

THE MINISTER OF STATE FOR JAL SHAKTI

(SHRI RAJ BHUSHAN CHOUDHARY)

(a) to (d) The actual quantity of water released by Karnataka to Tamil Nadu during the last three water years, month-wise along with the stipulated flows to be ensured at the inter-State contact point at Biligundulu during a normal water year, in accordance with the Final Award of Cauvery Water Dispute Tribunal (CWDT), as modified by the Hon'ble Supreme Court, is given in the **Annexure**.

The hydro-meteorological conditions prevailing in the Cauvery basin, including the rainfall recorded so far and the forecast/outlook for the ensuing fortnight, live storage position, inflows into and outflows from the eight designated reservoirs and the actual realization of flows at Biligundulu, are reviewed and deliberated upon in detail in the meetings of the Cauvery Water Regulation Committee (CWRC) and Cauvery Water Management Authority (CWMA). These bodies, which include representatives of the basin States, meet regularly to assess the prevailing situation.

Based on such assessment, appropriate directions are issued to Karnataka for ensuring the realization of the required flows at Biligundulu during the ensuing fortnight, in accordance with the Final Award of the CWDT, as modified by the Hon'ble Supreme Court. These directions are duly recorded in the proceedings of the respective meetings. Compliance with the decision and directions issued during the preceding meeting of CWRC/ CWMA is also reviewed in subsequent meeting.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (a) to (d) OF UNSTARRED QUESTION NO. 892 TO BE ANSWERED IN LOK SABHA ON 27.07.2026 REGARDING “RELEASE OF CAUVERY WATER TO TAMIL NADU”.

Month	Stipulated flows to be ensured at Biligundulu (in TMC)	Actual flows realized at Biligundulu during the month (in TMC)		
		Water Year 2023-24	Water Year 2024-25	Water Year 2025-26
June	9.19	2.833	2.252	42.256
July	31.24	8.747	96.537	103.514
August	45.95	19.995	78.393	51.943
September	36.76	13.585	27.613	40.790
October	20.22	12.844	39.711	53.477
November	13.78	10.658	19.823	17.697
December	7.35	5.447	18.480	7.603
January	2.76	2.615	3.538	2.687
February	2.5	0.660	2.041	2.226
March	2.5	0.940	3.064	2.45
April	2.5	0.4385	4.330	2.674
May	2.5	2.656	9.830	3.101
Total	177.25	81.419	305.612	330.418
